



NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

14. C.P.(IB)-2(MB)/2023

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
MS. MADHU SINHA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **16.06.2023**

NAME OF THE PARTIES: Axis Trustee Services Limited

V/s.

Reliance Innoventures Private Limited

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Adv. Suchitra Vajee i/b Manila Kher Ambala & co. appearing for the petitioner and Adv. Mufaddal Paperwala i/b M/s Crowford Bayley & co. appearing for the Corporate Debtor are present.

Counsel appearing for the petitioner brought to the notice of this Bench that the Corporate Debtor is already undergoing CIRP before Court No. V in another Company Petition bearing CP/IB/No.1154/MB-V/2020 vide admission order dated 15.06.2023.

In view of the above admission order, the present Company Petition along with all pending applications if any becomes **infructuous and disposed of** granting liberty to the petitioner to put forth their claim before the IRP.

Sd/
MADHU SINHA
Member (Technical)
//RKS//

Sd/-
H. V. SUBBA RAO
Member (Judicial)